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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD.

O.A.No. 645/97
O.A.SR.No.1268/97.

Date of order : 6.5.1997.

Between

1. C.Mohan Rao
2. Smt. P.Pramodini
3. P.Ramanjaneyulu

.. Applicants

And

1. The Union of India,
Reptd. by Secretary,
Min. of Finance,
New Delhi.
2. The Comptroller &
Auditor General of India,
10, Bahadur Shah Jaffer Marg,
New Delhi-110002.
3. The Accountant General,
Audit-II, A.P.,
Hyderabad.

.. Respondents

Counsel for the Applicants

.. Shri S.Ramakrishna Rao

Counsel for the Respondents

.. Mrs. Shakti for
Shri G.Parameswara Rao,
SC for IA & AD

C O R A M

Hon'ble Shri R.Rangarajan : Member(A)

Hon'ble Shri B.S.Jai Parameshwar : Member(J)

Order

(Per Hon'ble Shri R.Rangarajan : Member(A))

There are 3 applicants in this O.A. Applicant No.1 is working as Manager and Applicants No.2 and 3 are working as P.As under Respondent No.3. Their case is for a direction to the respondents to extend the benefits granted in O.As No.144-A/93, 985/93 and 548/94, decided on 19.1.96 by the Principal Bench of this Tribunal by placing the applicants herein in the scale of Rs.1640-2900 on par with their counterparts in the Central Secretariatw.e.f. 1.1.86 i.e., the date from which the anomaly arose restricting the monetary benefits to one year prior to filing this O.A.

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: 2 :

2. Mrs. Shakti for Shri G. Parameswara Rao, learned Standing Counsel submitted that the applicants have not fully complied with Section 20 of the Administrative Tribunals Act, 1985 in that they have not exhausted the channel of representing their case to the competent authority. In view of the above the applicants may now submit a suitable representation bringing out all the points as made out in this O.A. and other relevant points so as to enable the competent authority to take a final decision in regard to their grievance. The concerned respondent authority should dispose of the representation when received within three months from the date of receipt of the representation. It is needless to say that in case the applicants are going to be aggrieved by the reply given to them they are at liberty to initiate such proceedings as available to them under the law.

3. The O.A. is ordered accordingly at the admission stage itself. No costs.


(B.S.Jai Parameshwar)
Member(J).

(61579)


(R. Rangarajan)
Member(A).

Dated: 6.5.1997.
Dictated in Open Court.

AM/1676/14-7-97
Dy. Registrar (Jd.)

br.

Copy to:-

1. The Secretary, Ministry of Finance, Union of India, New Delhi.
2. The Comptroller & Auditor General of India, 10, A Bahadur Shah Jaffer Marg, New Delhi.
3. The Accountant General, Audit-II, A.P.Hyd.
4. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
5. One copy to Sri. G.Parameswara Rao, SC for AG, CAT, Hyd.
6. One copy to Deputy Registrar(A), CAT, Hyd.
7. One spare copy.

Rsm/-

I. Court
Received from Court 7.5.97
Sent to Secretary 13.5.97
Received back at 2.6.1997
Costs Rs. 10/-
Picked up to DRGJ 14.7.1997
for approval

Vijayalakshmi
6/12/97
3/12/97

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED

6/5/97

ORDER/JUDGEMENT

M.A. / R.A. / C.A. NO.

O.A. NO.

in
645(97)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

DESPATCH

21 JUL 1997

हैदराबाद बायांसीड
HYDERABAD BENCH